

HIGH COURT OF SIKKIM
Record of Proceedings

RFA No.15 of 2016

STATE OF SIKKIM & ORS. APPELLANTS
VERSUS
THUPDEN KALDEN BHUTIA & ORS. RESPONDENTS

Date: 26.04.2022

CORAM:

THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

For Appellants	Mr. Sudesh Joshi, Additional Advocate General. Ms. Pema Bhutia, Assistant Government Advocate.
For Respondents R-1, R-2, R-4 & R-5	Mr. Hem Lall Manger, Advocate. Ms. Parvin Manger, Advocate.
R-3	Ms. Gita Bista, Advocate.
R-6	Mr. Sudhir Prasad, Advocate.
R-7	None.
R-8	Ms. Dikcha Thapa, Advocate.

O R D E R

Learned Counsel for Respondent No.3 has filed delay Application being I.A. No.01 of 2022. She seeks to withdraw the said Application with liberty to file afresh on grounds that certain technical errors emanate therein.

Not opposed.

Considered. Ordered accordingly.

List on 30.06.2022.

In the interim, Respondent No.3 shall file the fresh delay Application.

Judge
26.04.2022